

(b) the nature of this Plan and amount the State Government wants from the Central Government to implement it; and

(c) the reaction of the Government thereto?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) A request has been received from Orissa for provision of Rs. 9.93 crores during the next financial year for providing drinking water supply in 10237 problem villages in the State, at the rate of one tube-well per village.

(b) and (c). Detailed scheme has been called from the State Government.

केन्द्रीय विद्यालयों में शिक्षकों का स्थानांतरण और पदोन्नति

4376. श्री नटवर लाल बी० परमार:

क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय विद्यालयों के शिक्षकों ने अपने स्थानांतरण और पदोन्नति की समान और युक्तिसंगत नीति के निर्धारण के लिए कोई मांग की है ; और

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बड़कटकी): (क) जी, हां। कुछ अध्यापकों ने इसे केन्द्रीय विद्यालय संगठन के ध्यान में लाया है।

(ख) अध्यापकों की पदोन्नति के नियम और स्थानान्तरण की मार्गदर्शी रूप रेखाएं

पहले ही मौजूद हैं तथा आवश्यकतानुसार केन्द्रीय विद्यालय संगठन द्वारा इनका पुनरीक्षण किया जाता है।

Utilisation of Land for Residential Commercial purposes in Janakpuri, New Delhi

4377. SHRI CHATURBHUI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether sizeable part of A2 Block namely A2D Block in Janakpuri, New Delhi has remained undeveloped and waste although the said area has been earmarked for group housing and commercial use;

(b) whether it is also a fact that non-development and non-utilisation of the area has deprived the public exchequer of huge earning that DDA could have earned by way of providing much-needed residential accommodation to the people; and

(c) if so, the steps that are being contemplated by Government towards development and utilisation of this land for residential/commercial purposes?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). All the pockets of A2 Block including A2D pocket have been developed and the price of developed land, except that in pocket A2D has been received by the DDA. The land in pocket A2D is earmarked for the P&T Department in the lay out plan.

House Rent Allowance for D.D.A. Staff

4378. SHRI RAM KANWAR BERWA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the employees who came on deputation to D. D. A. from CPWD are entitled to House Rent

Allowance @25 per cent as per terms of their deputation irrespective of their place of posting and they were actually paid so till 7th July, 1977;

(b) whether the H. R. A. in case of some such employees working in slum wing has been reduced to 15 per cent w.e.f. 7th July, 1977 in contravention of the terms of their deputation; and

(c) if so, the reasons for violation of their terms of deputation, officer responsible for this and the action Government propose to set right this discrepancy?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). As per terms of deputation, officers of Central P.W.D. sent to the Delhi Development Authority are entitled to draw House Rent Allowance at the rate admissible to the employees of the Delhi Development Authority. The rate of House Rent Allowance of the employees of DDA is 25 per cent of salary. However, in the Slum Wing, which has been transferred to the DDA from the Delhi Municipal Corporation, the rate of House Rent Allowance is 15 per cent of the salary of an employee.

Earlier, the deputationists working in the Slum Wing were getting 25 per cent House Rent Allowance on the analogy of the other employees of Delhi Development Authority; but with effect from 7th July, 1977, this has been brought down to 15 per cent to bring it at par with other employees working in the Slum Wing.

Food Aid under World Food Programme

4379. **SHRI A. MURUGESAN:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the particulars of food aid received by India from the World Food Programme;

(b) the quantum of aid distributed to the various State Governments under this programme indicating the share of Tamil Nadu;

(c) whether India is getting additional 28.1 million in food aid from such programmes; and

(d) if so, the quantum of the increased aid proposed to be distributed to Tamil Nadu and other States?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The WFP has, at the request of the Government of India, so far approved commodities assistance for 47 projects with a total committed allocation valued at 413.1 million dollars. This comprised wheat, skimmed milk powder, edible oil, maize, sorghum etc.

(b) The statewide break up of allocations of WFP assistance is given in the statements laid on the Table of the House. [Placed in Library. See No. LT-1421/77]. The share of Tamil Nadu is indicated in the statements laid on the Table of the House. [Placed in Library. See No. LT-1421/77].

(c) Yes Sir. World Food Programme has allocated food worth \$ 27.66 million under Phase II of the on-going project on special nutrition.

(d) The State of Tamil Nadu is not covered by the assistance as the State Government declined to participate in the multi-state project for Supplementary Nutrition Programmes for pre-school children and pregnant women and nursing mothers, for which the additional assistance has been committed by the WFP. The commodities allocated by the WFP are being distributed amongst the participating States in accordance with the number of beneficiaries given in the statements laid on the Table of the House. [Placed in Library. See No. LT-1421/77].